

## NOTIFICATIONS UNDER PASSPORTS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURFENDRA PAL SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1971 —

- (1) G S R 1848 published in Gazette of India dated the 4th December, 1971
- (2) The Passport (Fourth Amendment) Rules, 1971 published in Notification No G S R 1849 in Gazette of India dated the 4th December 1971 [*Placed in Library* See No II 1351/1]

## NOTIFICATION UNDER APPRENTICES ACT

SHRI BAI GOVIND VIRMA I beg to lay on the Table a copy of the Apprenticeship Rules, 1971 (Hindi and English versions) published in Notification No G S R 1426 in Gazette of India dated the 2nd October, 1971, under sub-section (3) of section 37 of the Apprentices Act 1961 [*Placed in Library* See No 1T-1352/71]

10 13 hrs

## MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1971, which was passed by the Lok Sabha, at its sitting held on the 16th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"
- (ii) In accordance with the provisions of sub-rule (6) of rule 186

of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Companies (Surcharge on Income-tax) Bill, 1971 which was passed by the Lok Sabha at its sitting held on the 16th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill

- (iii) "In accordance with the provision of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st December, 1971, agreed without any amendment to the Personal Injuries (Emergency Provisions) Amendment Bill 1971 which was passed by the Lok Sabha at its sitting held on the 16th December, 1971
- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st December 1971, agreed without any amendment to the Personal Injuries (Compensation Insurance) Amendment Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 16th December, 1971"

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10 15 hrs.

## PUBLIC ACCOUNTS COMMITTEE

## SIXTEENTH AND TWENTY-SIXTH REPORTS

SHRI SEZHIYAN (Kumbakonam) - I beg to present the following Reports of the Public Accounts Committee

- (1) Sixteenth Report regarding action taken by Government on the recommendations contained in their

[Shri Sezhiyan]

Hundred and Second Report (Fourth Lok Sabha) relating to Central Government Employees Consumer Cooperative Society Ltd., New Delhi (Ministry of Home Affairs)

- (2) Twenty-sixth Report regarding action taken by Government on the recommendations contained in their Hundred and Nineteenth Report (Fourth Lok Sabha) relating to Defence Services.

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10.16 hrs.

STATEMENT *RE. MID-TERM APPRAISAL OF THE FOURTH FIVE-YEAR PLAN*

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) I had indicated to the House earlier in this Session that the Government would share with Parliament a Mid-term Appraisal of the performance and prospects of the Fourth Plan. We had completed a detailed evaluation of the progress of the Plan when hostilities with Pakistan began earlier this month. As a result of the new situation, the uncertainties that had been introduced into our economic scene by the massive influx of refugees from Bangla Desh have become more complex and pervasive. Given this context, Honourable Members will appreciate that it will not be realistic at the present time to formulate a reasonably clear outline of the prospects for the remaining period of the Plan. Such an outline will have to take into account these new challenges on the one hand, and provide for a reorientation to the Plan to respond in a greater measure to the needs of our people on the other. Nevertheless, our detailed assessment of the first half of the Plan that is now behind us is helpful in bringing out our achievements as well as in locating the sectors, projects and programmes to which further attention needs to be paid urgently to rectify the shortfalls that are emerging. It is in order to enable such a constructive process of allround improvement that we have decided to place before Parliament an

analysis of Plan progress in the last 2½ years, although we are unable to complete the exercise, which might have been possible if times were normal, by supplying an outlook for the remainder of the Plan. Accordingly I have placed on the Table of the House copies of the document containing a Mid-term Appraisal of the Fourth Plan. [*Placed in Library. See No. L.T.—1353/71.*] I must apologise for the fact that this has become a lengthy document. The Hindi version is under preparation and will be got printed and circulated separately. We are also preparing a summary which will shortly be made available to Members of Parliament.

2. In the coming months sustained attention will have to be given by the Centre, the State Governments and the public sector institutions to the findings of this document. Our effort will be to use it as a working basis for undertaking the several measures required—whether they are policy changes, administrative improvements, financial measures or the initiation of new projects and programmes—in order to achieve and maintain better performance in the various sectors of development.

3. I shall not attempt to summarise once again the facts and conclusions contained in this document. Instead my purpose today is to highlight a few aspects of economic management and Plan performance to which urgent and purposive attention is necessary all the more because of the emergency we are passing through and what we may anticipate of its aftermath. It is clear that the increased requirements arising from the defence effort and for assisting Bangla Desh will make an additional demand on our financial, physical and manpower resources as well as on foreign exchange. It is, therefore, of paramount importance to stimulate and mobilise savings in the economy on the one hand and to use our resources with maximum economy and efficiency on the other. Increased savings are directly a function of increased production and incomes and of restraint on all non-essential consumption. We have to ensure that the savings of the community—whether it is in the household sector or in the corporate sector, public or private—are raised to a higher level in a sustained manner. It is equally necessary to capture